

passenger and freight traffic, adverse weather conditions (fog, rains, breaches), intermittent natural calamities such as floods, cyclones, heavy rains, heavy road traffic at level crossing gates, mid-section run over cases involving cattle and humans etc. also adversely affect the punctuality of trains over Indian Railways.

Increasing the speed of long distance passenger trains

2076. SHRI SUSHIL KUMAR GUPTA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government has any plan to increase the speed of long distance passenger trains to reduce their present travel time;
- (b) if so, the details thereof;
- (c) the names of trains which would be covered under this proposal; and
- (d) by when the process of increasing the speed of all long distance trains in the country would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) to (d) Reduction of travel time/speeding up of trains is a constant endeavor and continuous process on Indian Railways and is dependent on constant optimization of the investments made by Railways in modernization of technology, high powered locos, modern coaches, better tracks, operational feasibility, availability of path, platform availability, infringement of corridor maintenance blocks, type of signalling system, maximum permissible speed of the section on which the train is passing etc. In its endeavour to speed up trains, Indian Railways during 2017-18 have speeded up 769 train services.

Railway committees

2077. SHRI NAZIR AHMED LAWAY: Will the Minister of RAILWAYS be pleased to state:

- (a) the various issues dealt by various Committees like ZRUCC, DRUCC, NRUCC constituted under the Ministry;
- (b) whether such Committees are performing as desired at the time of their constitution;
- (c) the need to continue with such Committees;

(d) the list of all the members of such Committees and the manner of their appointment;

(e) what objectives have been achieved till date from such Committees; and

(f) the powers and functions of such Committee members?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) With a view to facilitating consultation with Rail Users, Indian Railway constitutes Users' Consultative Committees at various levels like National Railway Users' Consultative Council (NRUCC), Zonal Railway Users' Consultative Committee (ZRUCC), Divisional Railway Users' Consultative Committee (DRUCC), Suburban Railway Users' Consultative Committee (SRUCC), Station Consultative Committee (SCC). These committees/council broadly discuss the matters falling within their jurisdiction relating to:-

(i) Provision of amenities.

(ii) Improvement of passenger services and facilities provided by the railways.

(iii) Opening of new stations.

(iv) Arrangement regarding time-table.

(v) Any subject of general public interest or public convenience or such matters affecting the passenger services and facilities which have been the subject of representation by users or which has been referred to them for consideration by other consultative committees/council or by the administration/Minister of Railways.

(b) Railway users' consultative committees constituted at various levels render the suggestions/views from the Members in the periodical meetings for improving the services to the rail users and passenger amenities over the Railway. This mechanism has been useful in providing valuable feedback on the services delivered by Railways.

(c) As developmental activities of Railways are a continuous phenomenon, Railway Users' Consultative Committees are required to be continued for getting feedback/opinion on the services provided by the Railways with a view to providing best possible services to the Rail Users.

(d) The lists of all members (category-wise) nominated on such committees *i.e.* NRUCC, ZRUCC, DRUCC, SRUCC and SCC along with their mode of nomination are appended.

(e) Since the members represent local users in the territories served, they have been able to bring to the notice of the administration the requirements for provision of passenger amenities and other facilities/ services to passengers. These inputs have been helpful in processing various work proposals.

(f) These committees are consultative in nature. The members give suggestions/ views to the Railway to improve the services. They can visit various units which deals with passengers' interest like booking, catering, waiting room facilities, etc. and submit their observations with specific remarks, if any. They can also enter the platform without purchasing platform ticket. In case of suspicion of ticketless passengers, they can also call upon Station Master/ticket checking staff to check tickets.

Statement

The compositions of National Railway Users' Consultative Council (NRUCC), Zonal Railway Users' Consultative Committee (ZRUCC), Divisional Railway Users' Consultative Committee (DRUCC), Suburban Railway Users' Consultative Committee (SRUCC) and Station Consultative Committee

(A) Composition of National Railway Users' Consultative Council (NRUCC)

Sl. No.	Description	Number of persons to be nominated	Mode of Nomination
1	2	3	4
(1)	Secretaries of the Ministries of Government of India	03 (Industry, Commerce and Civil Aviation)	<i>Ex-Officio</i>
(2)	Chairman and Members of Railways Board.	07	<i>Ex-Officio</i>
(3)	Members of Parliament (10 from Lok Sabha and 5 from Rajya Sabha)	15	Ministry of Parliamentary Affairs
(4)	A representative of each of the Zonal Railway Users' Consultative Committee	16 + 2 (one each from Konkan Railway Users and Consultative Committee Metro Railway Users' Consultative Committee)	Elected by respective Zonal Railway Users' Consultative Committees

1	2	3	4
(5)	One Member each from the All India Commerce and Trade Associations	07	Ministry of Railways (For Cement Industry nomination is sought from Ministry of Industry)
(6)	Agricultural Interest	01	Ministry of Agriculture
(7)	Handicapped Association	01	Ministry of Social Justice and Empowerment
(8)	Retired Officers of the Railway (Members of the Board/General Managers)	02	Ministry of Railways
(9)	Special Interest	Such other members as the Minister may appoint to represent interests which he considers are necessary to be represented on the Council.	Minister of Railways

(B) Composition of Zonal Railway Users' Consultative Committee (ZRUC)

Sl. No.	Description	Number of persons to be nominated	Mode of Nomination
1	2	3	4
(1)	State Government Representatives -one each from the States served by the Railway - To be recommended by the concerned State Government	Depends upon the Status served by the Zone.	State Governments concerned

1	2	3	4
(2)	One Member each from the State Legislature - To be recommended by the concerned State Governments.	Depends upon the States served by the Zone	State Governments concerned
(3)	Principle Chambers of Commerce & Trade Associations having a standing of not less than five years.	05	Zonal Railways
(4)	Representatives of Agricultural Associations - To be recommended by the State Government.	02	State Government concerned
(5)	One elected representative from each of the Divisional Railway Users' Consultative Committee (DRUCC)	Depends upon the number of Divisions being served by the Zone.	Elected by respective Divisional Railway Users' Consultative Committees
(6)	Representative from Public Sector Undertakings including Ports in the case of Railways serving Ports (on Northeast Frontier Railway only one Public Sector Undertaking is given representation)	02	Zonal Railways
(7)	Registered Passengers' Association	One from each of the States, which have a sizable route kilometer.	Zonal Railways
(8)	Consumer Protection Organisation	01	Zonal Railways
(9)	Handicapped Association	01	Zonal Railways

1	2	3	4
(10)	Members of Parliament (7 from Lok Sabha and 3 from Rajya Sabha)	10	Ministry of Parliamentary Affairs
(11)	One nominee each of Union Minister	Depends upon the number of Union Ministers whose constituency falls within the jurisdiction of the Zone.	Union Ministers concerned

Special Interests:-

(i) Nomination by General Manager	(i) 01	General Managers of Zonal Railways
(ii) Nomination by Minister of Railways	(ii) Such other members as the Minister may appoint to represent interests which he considers are necessary to be represented on the Committee	Minister of Railways

(C) Composition of Konkan Railway Users' Consultative Committee (KRUCC)

Sl. No.	Description	Number of persons to be nominated	Mode of nomination
1	2	3	4
(1)	Two Members of Parliament (MPs) from each of the four States (Goa, Karnataka, Kerala and Maharashtra) as nominated by Ministry of Parliamentary Affairs.	08	Ministry of Parliamentary Affairs
(2)	One Member of Legislative Assembly (MLA) from each of the four States as nominated by the respective Speaker of State Assemblies.	04	State Governments concerned

1	2	3	4
(3)	Two representatives of Chamber of Commerce including industries from the State of Maharashtra.	02	Konkan Railway
(4)	One representative of Chamber of Commerce including industries from State of Karnataka	01	Konkan Railway
(5)	One representative of Chambers of Commerce including industries from State of Goa	01	Konkan Railway
(6)	One representative of Chambers of Commerce including industries from State of Kerala	01	Konkan Railway
(7)	Four representatives, one each from the four States, as covered by Konkan Railway Corporation Limited (KRCL), from the recognized passenger's associations.	04	Konkan Railway
(8)	One representative from each of the four States as nominated by the respective State Government.	04	State Governments concerned
(9)	Representative from Ports	01	Konkan Railway
(10)	Representative from Agriculture Sector	01	Konkan Railway
(11)	Representatives from special interest group as nominated by Chief Managing Director (CMD)/Konkan Railway Corporation Ltd.	01	Chief Managing Director of Konkan Railway
(12)	Representatives from special interest group as nominated by Minister of Railways.	02	Minister of Railways

(D) Composition of Metro Railway Users' Consultative Committee (MRUCC)

Sl. No.	Description	Number of Persons to be nominated	Mode of Nomination
1	2	3	4
1.	Representative of the Government of the States served by the Railway as recommended by such Governments	One from each State	State Governments concerned.
2.	Member of Legislatures recommended by the State Governments	One from each State	State Government
3.	Representative of principal Chambers of Commerce (having a standing of not less than five years) of the State on which metro railway is located by rotation.	One from each State	Metro Railway
4.	Representatives to be sent by State Government	Not more than two	State Government
5.	Representative of Registered Passengers Association	One	Metro Railway
6.	Representative of Consumer Protection Organisation	One	Metro Railway
7.	Three Members of Parliament	2 from Lok Sabha and 1 from Rajya Sabha belonging to state on which Metro Railway is located	Ministry of Parliamentary Affairs
8.	One nominee of each Minister to be given representation on Metro Railway Users' Consultative Committee whose constituency is being served by Metro Railway Users Consultative Committee.	Depends upon number of Union Ministers whose constituency is served by Metro Railway.	Union Ministers concerned

1	2	3	4
9.	Member to represent special interests to be nominated on the recommendation of the General Manager of the Railway; and	One	General Manager of Metro Railway
10.	Members as the Minister may appoint to represent the interests which he/she considers are necessary to be represented to the committee.	Eight	Minister of Railways

(E) Composition of Divisional Railway Users' Consultative Committee (DRUCC)

Sl. No.	Description	Number of persons to be nominated	Mode of Nomination
1	2	3	4
1.	One representative each of local Chambers of Commerce, Trade Associations and Industries and Agricultural Associations.	06	Zonal Railways
2.	Registered Passengers Association	02	Zonal Railways
3.	State Government Representatives-one each from the States served by the Division - To be recommended by the concerned State Government	Depends upon the States served by the Division	State Governments concerned
4.	One Member each from the State Legislature - To be recommended by the concerned State Governments.	Depends upon the States served by the Division	State Governments concerned
5.	Representative of Consumer Protection Organisation.	01	Zonal Railways
6.	Representative of Handicapped Association	01	Zonal Railways

1	2	3	4
7.	One nominee each of Union Minister & Members of Parliament (MPs).	Depends upon the number of Union Ministers and Members of Parliament (MPs) whose constituency falls within the jurisdiction of the Division.	Union Ministers concerned
8.	Special Interests: - (i) Nomination by General Manager (ii) Nomination by Minister of Railways	i) 01 ii) Such other members as the Minister may appoint to represent interests which he considers are necessary to be represented on the Committee	General Managers of Zonal Railways Minister of Railways

(F) Composition of Suburban Railway Users' Consultative Committee (SRUCC)

Sl. No.	Description	Mode of Nomination
1	2	3
1.	Chief Operating Manager	Zonal Railways
2.	Head of Commercial and Engineering Department	Zonal Railways
3.	Deputy General Manager (General)	Zonal Railways
4.	One representative of the City Corporation or the Municipality where the headquarters of the Railway is located.	Zonal Railways
5.	If there are any municipalities in the area of the suburban services, one representative each from not more than two municipalities in the area.	Zonal Railways

1	2	3
6.	One member from the Divisional Railway Users' Consultative within whose jurisdiction the suburban sections fall (to be elected)	Elected by Divisional Railways Users' Consultative Committee
7.	One representative from the Zonal Railway Users' Consultative Committee (to be elected).	Elected by Zonal Railway Users' Consultative Committee
8.	Four representatives of Associations of Suburban Passengers on Central and Western Railways and two representatives on other Railways	Zonal Railways
9.	One nominee of the General Manager	General Managers of Zonal Railways
10.	In addition, 4 members in each Committee are nominated by Minister of Railways under the category of "Special Interest".	Minister of Railways
11.	One Member of Parliament to be nominated by Ministry of Parliamentary Affairs to be intimated by the Ministry of Railways.	Ministry of Parliamentary Affairs

(G) Composition of Station Consultative Committee (SCC)

Sl. No.	Description	Mode of Nomination
1.	Representatives of Chambers of Commerce, local Trade and Industry	Zonal Railways
2.	Registered Passengers' Associations	Zonal Railways
3.	Local educational institutions	Zonal Railways
4.	Local self-Government bodies and general public	Zonal Railways

Note:- The Membership of Station Consultative Committee should, however, not exceed 10.